



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 3rd September 1936.

No. 3624-P.—In exercise of the power conferred by clause (s) of sub-section (1) of section 4 of the Code of Criminal Procedure, 1898 (V of 1898), the Governor is pleased to direct that the villages of the district of Sambalpur mentioned in column 3 of the following table which have been declared to be villages by notifications nos. 12-4-4, 12-4-5, and 12-4-6, dated the 23rd January 1936, issued by the Board of Revenue, Bihar and Orissa, shall be included within the local limits of the jurisdiction of the police-stations mentioned against them in column 2 of the said table and shall be added to the list of villages under the said police-stations published with notification no. 1041-P. D., dated the 23rd May 1910, read with notification no. 4964-P., dated the 19th December 1910, of the Bengal Government :—

1	2	3
District.	Police-station.	Villages.
Sambalpur	.. Jagdalpur	.. Birabikramadityapur.
Do.	.. Paiknual	{ 1. Patrapali. ... 2. Sakha-Tal.

A. F. W. DIXON,

Offg. Chief Secretary to Government.

The 31st August 1936.

No. 3509-R.—Whereas the Collector appointed for the preparation of a record-of-rights in respect of the following villages of the Surangi estate, Ganjam district, has published the record-of-rights in respect of these villages on the dates noted against them, the Governor of Orissa, in exercise of the powers vested in him by section 167 (2) of the Madras Estates Land Act, I of 1908, hereby declares that a record-of-rights has been finally published for every village mentioned below:—

Name of the estate.	Name of villages.	Date of publication.
Surangi	.. (1) Khariaguda	.. 21st June 1936.
	(2) Mukundapore	.. 20th June 1936.

The 31st August 1936.

No. 3526—S-22/36-R.—Whereas the Collector appointed for the preparation of a record-of-rights in respect of the following villages in the estates of Dharakote, Surangi and Bodokhemidi of the Ganjam district, has published the record-of-rights in respect of these villages on the dates noted against them, the Governor of Orissa, in exercise of the powers vested in him by section 167 (2) of the Madras Estates Land Act, I of 1908, hereby declare that a record-of-rights has been finally published for every village mentioned below:—

Name of the estate.	Name of villages.	Date of publication.
Dharakote Estate	.. Oloma ..	.. 10th July 1936.
Surangi Estate	.. Horischondonopuro ..	.. 11th July 1936.
	Gurangi ..	... } 12th July 1936.
	Ambagam ...	... }
Bodokhemidi Estate	.. Kumarada ..	.. } 14th July 1936.
	Korakhandi ..	... }
	Adupada ..	.. 15th July 1936.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 7th September 1936.

No. 3832—La-43-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the District Council, Sambalpur, for a public purpose, viz., for the play ground of the middle vernacular school at Sohella in the village of Sohella, tahsil Bargarh, zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.08 acre out of plot no. 793, Bhogra land, of Baishnaba Charan Gountia and another bounded on the—

North—By plot no. $\frac{790}{1}$, school compound of the middle vernacular school,

South—By plot no. 892, Public Works Department road,

East—By plot no. 793, middle vernacular school,

West—By plot no. 794, Basti, is required within the aforesaid village of Sohella.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 11th October 1936, before the Deputy Commissioner of Sambalpur will be considered.

The 7th September 1936.

No. 3834—La-39-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the 107 Ambapuwa village, Ghumsur taluk, Ganjam district, is needed for a public purpose, to wit, for construction of a road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions 4 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor hereby authorizes the Revenue Divisional Officer, Ghumsur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act the Governor appoints the Revenue Divisional Officer, Ghumsur, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District—Ganjam.

Taluk—Ghumsur.

Village—107 Ambapuwa.

Description of land wet or dry Inam or Poramboke with survey number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Approximate extent to be taken up.	Whether waste or arable.
		North.	East.	South.	West.		
	PATADAR AND ENJOYER.						
S. no. 43. Government wet.	Narasinga Sahu ..	105/2	44 part	43 part	105/2	0.03	Arable.
44. Part Government wet.	Diito ..	105/2	44 part	44 part & 43 part	43 part	0.07	Do.
103. Part Inam wet.	Hadu Dakuva ..	108	102	103	105/2	0.17	Do.
	PATTADAR.						
102. Part Inam wet.	Daso Maharana ..	108	102 part	102 part	103 part	0.07	Do.
	ENJOYER.						
	Bodyanath Maharana ...						
	PATTADAR AND ENJOYER.						
106. 2 Part Government wet.	Alupati Madhava Patro ..	106/2 part	105/2	105/2 part	106/2	0.06	Do.
					Total ..	Ac. 0.40	

ERRATUM.

The 7th September 1936.

No. 3837—La-5-R.—In lines 12 and 13 of the southern boundary of the notification no. 356—La-5-R., dated the 30th April 1936, regarding acquisition of land for widening Puri-Nayanadi road in certain villages in the district of Puri published at page 34, part III of the *Orissa Gazette* of the 8th May 1936, for “plots nos. 32 and 143” read “plots nos. 12, 9, 7 and 6 and portions of plots nos. 3 and 143”.

The 7th September 1936.

No. 3839—La-29-R.—Erratum to the declaration under section 6 of the Land Acquisition Act published at page 523 of Part I-A of the *Fort St. George Gazette*, dated 12th November 1935, and at page 6 of the general supplement of extracts from the *Fort St. George Gazette* to the Ganjam District Gazette, dated 2nd December 1935, in respect of the land acquired for the construction of a road in Jaiko village, Ghumsur taluk, Ganjam district.

In line 5 of the preamble of the draft declaration—

for “Aska-Korchili” road
read “Korchili-Odogam” road.

The 7th September 1936.

No. 3844—La-27-R.—Erratum to the notification under section 4 (1) of the Land Acquisition Act published at page 586 of Part I-A of the *Fort St. George Gazette*, dated the 17th December 1935, in respect of the land required for the extension of the compound of the Local Fund Higher Elementary school at Ballipodoro village, Ghumsur taluq, Ganjam district, Ghumsur taluq no. 2, Ballipodoro village.

In item (1) against S. No. 167-28 part for "belonging to Sri Raghunathaswamy" read "belonging to Sri Raghunathaswamy represented by the Trusty Kothakota Ramayya Patro."

In item (2) against S. No. 167-11 part for "Kothakota Ramayya Patro" read "Kothakota Bhuja Patro."

The 8th September 1936.

No. 3835—IL-116-R.—Notification no. 5693—IL-164-R., dated the 27th July 1935, issued by the Government of Bihar and Orissa in the Revenue Department and published at page 845, Part II of the *Bihar and Orissa Gazette* of the 31st July 1935, regarding acquisition of about 0.90 acre of land for construction of Boys School at Attabira, in the village of Attabira, tahsil Bargarh, zila Sambalpur, is hereby cancelled in respect of 0.08 acre of land out of plots nos. 1526 and 1527 covered by the said notification.

The 9th September 1936.

No. 3937—La-42-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the District Council, Sambalpur, for a public purpose, viz., for the Type Plan School at Khairpali in the village of Khairpali, tahsil Bargarh, zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.59 acre, consisting of plot nos. 1868 (0.05), 1369 (0.13), ¹³⁷² (0.14) and 1368 (0.27) bounded on the—

North—By plot nos. 1451 bandh, 1372 Tikra Chatan, 1371 and 1867 raiyati lands of Thakur Jhankar,

South—By plot no. 1367—Raiyati lands of Brundaban Panda and another,

East—By plot no. 1450—Kata ridge,

West—By plot no. 1499—Dharsa, is required within the aforesaid village of Khairpali.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 11th October 1936, before the Deputy Commissioner of Sambalpur, will be considered.

The 7th September 1936.

No. 3835—La-41-R.—DECLARATION.—Under section 6 of the Land Acquisition Act the Governor hereby declares that the land specified below and measuring acres 1.04 cents be the same a little more or less, is needed for a public purpose, to wit, for construction of a Muhammadan school and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Chatrapur, is appointed to perform the functions of Collector under the Act and directed to take order for the acquisition of the said land.

A plan of the land is kept in the office of the Revenue Divisional Officer, Chatrapur, and may be inspected at any time during office hours.

SCHEDULE.

1. District—Ganjam.
2. Taluk—Kodola.
3. Village—Khallikote.
4. Description of land, wet or dry, inam or poramboke with survey or paimash number.
Zemindari jeroyati dry S. no. 352.
5. Name of owner or occupier. Kudi-varamdar Borojo Majhi, adopted son of Narasingho Majhi Melvaramdar Sri Ramachandra Mardaraj Deo, Raja of Khallikote and Atagodo Estates.
6. Boundaries of the land required to be taken up.
North—S. nos. 351 and 343.
East—S. no. 353.
South—S. nos. 354 and 355.
West—S. no. 350.
7. Extent to be taken up. Ac. 1.04.

The 7th September 1936.

No. 3838—IL-59-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the district board, Cuttack, for a public purpose, viz., for a new road from Agrahat to Ramchandrapur and Charbatia Station approach road in mauzas Agrahat, Mangalpur, Sankarpur and Mangarajpur, pargana Dalijora and mauza Bandala, pargana Tapankhand, thana Cuttack, nos. 135, 136, 11, 25 and 138 respectively

zila Cuttack, it is hereby declared that for the above purpose 7 pieces of land measuring, more or less, 22.51 acres bounded on the—

MILE 1.

Mauza Agrahat (measuring more or less 3.70 acres).

North—By portions of plots nos. 3646, 2524, 2506, 2556, 2555, 2554, 2553, 2557, 2558, 2434, 2433, 2428, 3777, 2424, 2421, 2390 and portion of the proposed Charbatia Station approach road and portions of plots nos. 2387 and 2388,

East—By plot no. 3645,

South—By portions of plots nos. 3646, 2506, 3648, 2556, 2555, 2553, 2554, 2557, 2558, 2434, 2433, 2423, 3777, 2424, 2421, 2390, 2388 and 2387,

West—By a portion of plot no. 2387 (beginning of the second mile of the proposed road);

MILE 2.

Block A.—Mauza Agrahat, Bandala, Mangalpur and Sankarpur (measuring more or less 3.66 acres.)

North—By portions of plots nos. 2387, 3771, 3780 of mauza Agrahat, portions of plots nos. 1252, 1313 and 1251 of mauza Bandala, portions of plots nos. 546, 545, 544 of mauza Mangalpur, portions of plots nos. 1872, 1850, 1851, 1852, 1847, 1845, 1844 and 1843 of mauza Sankarpur,

East—By portion of plot no. 2387 of mauza Agrahat and the land to be acquired for the first mile of the proposed road,

South—By portions of plots nos. 2387, 3771 and 3780 of mauza Agrahat, portions of plots nos. 1252, 1313 and 1251 of mauza Bandala, portions of plots nos. 546, 545 and 544 of mauza Mangalpur, portions of plots nos. 1872, 1850, 1851, 1852/1924, 1852, 1847, 1845, 1833, 1844 and 1843 of mauza Sankarpur.

West—By portion of plot no. 1843 of mauza Sankarpur and Talcher Railway Line;

Block B.—Mauza Sankarpur (measuring more or less 0.30 acre).

North—By portions of plots nos. 1355 and 1356 of mauza Sankarpur,

East—By Talcher Railway Line,

South—By portions of plots nos. 1355 and 1356 of mauza Sankarpur,

West—By portion of plot no. 1356 of mauza Sankarpur (beginning of the third mile of the proposed road);

MILE 3.

Mauza Sankarpur (measuring more or less 4.85 acres).

North—By portions of plots nos. 1356, 1358, 1349, 1348, 848, 860, 859, 856, 800, 801, 802, 803, 796, 793, 792, 621, 878/1927, 1258, 879, 880, 882, 883, 881, 886, 554 and 1,

East—By portion of plot no. 1356 and the end of the second mile of the proposed road,

South—By portions of plots nos. 1356, 1350, 1349, 1348, 848/1919, 848, 858, 859, 856, 801, 805, 804, 792, 621, 878/1927, 879, 880, 882, 881, 554 and 1,

West—By a portion of plot no. 1 and beginning of the fourth mile of the proposed road;

MILE 4.

Mauzas Sankarpur and Mangarajpur (measuring more or less 3.60 acres).

North—By portion of plot no. 1 of mauza Sankarpur and portions of plots nos. 545 and 540 of mauza Mangarajpur,

East—By portion of plot no. 1 of mauza Sankarpur and end of the third mile of the proposed road,

South—By portion of plot no. 1 of mauza Sankarpur and portions of plots nos. 545, 540 of mauza Mangarajpur,

West—By portion of plot no. 540 of mauza Mangarajpur and beginning of the fifth mile of the proposed road;

MILE 5.

Mauza Mangarajpur (measuring more or less 3.86 acres).

North—By portions of plots nos. 540, 560, 553, 554, 136, 557, 132, plot no. 131, portions of plots nos. 127, 126, 124, 110, 114, 24, 23, 21, 20, 17, 16, 11, plots nos. 10 and 9 and portions of plots nos. 8, 1 and 5,

East—By portion of plot no. 540 and end of the fourth mile of the proposed road,

South—By portions of plots nos. 540, 560, 553, 554, 136, 557, 132, 24 and 23, plot no. 22, portions of plots

nos. 21, 20, 17, plot no. 18 and portions of plots nos. 16, 8, 7, 6 and 5,

West—By portion of plot no. 5 and end of the proposed road;

Charbatia Station approach road.—mauza Agrahat (measuring more or less 2.54 acres).

North—By portion of plot no. 1886 and Charbatia Railway Station,

East—By portions of plots nos. 2390, 2386, 2375, 2376, 2377, 2378, 2381, 2365, 2379, 2380, 2057, 2052, 2049, plot no. 2059, portions of plots nos. 2044, 1879 and 1886,

South—By portion of plot no. 2390 and a portion of the first mile of the proposed road,

West—By portions of plots nos. 2390, 2388, 2386, 2375, 2376, 2377, 2378, 2381, 2365, 2379, 2380, 2056, 2055, plots nos. 2053, 2051 and 2050 portions of plots nos. 2049, 2048, 2047, plot no. 2043, portions of plots nos. 2045, 2044 1901, 1900, 1893, 1887 and 1886;

are required within the aforesaid mauzas of Agrahat, Mangalpur, Sankarpur, Mangarajpur and Bandala.

This declaration is made, under the provisions of section 6 of Act I of 1894 as amended by Act XXXVIII of 1923, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Cuttack Collectorate.

The 7th September 1936.

No. 3842—La-27-R.—DECLARATION.—Under section 6 of the Land Acquisition Act the Governor hereby declares that the land specified below and measuring acres 0.19 cents 216 square links be the same a little more or less, is needed for a public purpose, to wit, for extension of compound of the Higher Elementary School, Ballipodora and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Ghumsur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, and may be inspected at any time during office hours.

SCHEDULE

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with Survey or Pannash number.	Name of owner or occupier.	Boundary of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Bardhaman	Ghumsur.	No. 2 Ballipodora.	Government dry S. no. 167-28/B.	PATTADAR AND ENJOYER. Sri Raghunath Swamy, Trusty, Kottakota Ramayya Patro.	28 167 — A	28 167 — C -11.A	28 167 — C	167.27	0.19.
			Government dry S. no. 167-11/A.	PATTADAR AND ENJOYER. Kottakota Bhoja Patro.	11 167 — B	11 167 — B	28 167 — C	28 167 — B	216 square links. 0.10 cents and 216 square links.
								Total	

By order of the Governor,

A. F. W. DIXON,

Offg. Chief Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATION.

The 3rd September 1936.

No. 3367—HP-43/36-Com.—It is hereby notified for general information that Tirumalavasa is free from cholera and the

regulations for the prevention of the introduction of cholera by sea which were enforced in the ports of Orissa against vessels arriving from Tirumalavasa are withdrawn.

C. G. NAIR,

Secretary to Government.